

SHRI PURNANARAYAN SINHA (Tezpur) : I have written to you. This is about my right to speak in my language.

MR. SPEAKER : I will look into it. We have not yet been able to do it.

Shri Mandal.

SIKH GURDWARAS BOARD (CO-OPTION OF MEMBERS) AMENDMENT, RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : I beg to lay on the Table a copy of the Sikh Gurdwaras Board (Co-optation of Members) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 270 (L) in Gazette of India dated the 30th April, 1979, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925. *[Placed in Library. See No. LT-1137/79.]*

11 33 hrs.

#### RE QUESTION OF PRIVILEGE

SHRI G. M. BANATWALLA (Ponnani) : Sir, I rise on a point of order.

MR. SPEAKER : What is the point of order ?

SHRI G. M. BANATWALLA : Sir, two days back—on 7th May—I had given you a notice of breach of privilege by Dr. Chunder for misquoting Dr. Khuro, Vice-Chancellor.

MR. SPEAKER : Mr. Banatwalla. I have called for his comments. The procedure is this. The well-established procedure is this.

SHRI G. M. BANATWALLA : Sir, I am not at all going into the merits. I thank you, Mr. Speaker, very much for informing me just now that you have asked for the comments of the hon. Minister.

In this connection, Sir, may I draw your kind attention to Rule 222 read with Rule 224 (ii) ?

Now, Sir, my question of breach of privilege is this. The hon. Minister misquoted Dr. Khuro as having welcomed Aligarh Muslim University Amendment Bill.

MR. SPEAKER : We can only decide after getting his reply. Please hear me for a minute. The normal procedure which has been established right from 1950 is this. Whenever a privilege notice is given against a Member of Parliament then we call for the comments first. This is the case not only in respect of Members of Parliament but even in respect of newspapers for that matter. Therefore, we always call for the comments and thereafter we consider the matter. This is our well-established practice. Therefore, I am adopting this procedure.

SHRI G. M. BANATWALLA : Thank you very much but.....

MR. SPEAKER : You are not the only person. There are others also.

SHRI CHITTA BASU *rose*.....

MR. SPEAKER : You have also given.

SHRI G. M. BANATWALLA : My point is this. Rule 224 (ii) specifically states that this is to be a matter of recent occurrence. Now, Sir, the question that I raised is a matter of 'recent occurrence'.

MR. SPEAKER : Nobody denied it.

SHRI G. M. BANATWALLA : Therefore, my point is, there should not be any undue delay in this matter.

MR. SPEAKER : There is no undue delay.

SHRI G. M. BANATWALLA : The unrest among students is continuing. Even today, there is a massive demonstration. The position of the Vice-chancellor is compromised. The point of time and delay scuttles the issue.

SHRI PURNANARAYAN SINHA : I don't know why there is no arrangement so that I may speak in my own language.

*(Interruptions)*

MR. SPEAKER : I cannot understand senior Members not following the rules.

*(Interruptions)*

SHRI PURNANARAYAN SINHA : There should be some arrangement, Sir.

MR. SPEAKER : Mr. Purnanarayan Sinha, we called for applications. We held a test. Unfortunately we could not get any person. That is the position.

**SHRI PURNANARAYAN SINHA:** I consider it my right to speak in my own language. I wrote to you 6 months ago. I appeal to the hon. Prime Minister also now.

**MR. SPEAKER:** There is no point of order.

**SHRI PURNANARAYAN SINHA:** I have a right to speak in my language...

**MR. SPEAKER:** Order please. Mr. Patil.

11.39 hrs.

**PAPERS LAID ON THE TABLE—**  
*Contd.*

**FINAL REPORT OF GROVER COMMISSION OF INQUIRY IN RESPECT OF SHRI D. DEVRAJ URS, CHIEF MINISTER OF KARNATAKA AND OTHERS WITH A STATEMENT FOR NOT LAYING IN HINDI AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL):** I beg to lay on the Table:—

- (1) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Final Report of the Grover Commission of Inquiry set up to inquire into certain allegations against Shri D. Devraj Urs, Chief Minister and other Ministers of Karnataka.
  - (ii) Memorandum of Action taken on the above Report. (Hindi and English versions)

*[Placed in Library. See No. LT-4438/79]*

- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Report mentioned at (1)(i) above. *[Placed in Library. See No. LT-4438/79]*

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 619 published in Gazette of India dated the 28th April, 1979, containing corrigendum to Notification No. G.S.R. 574(E) dated the 8th December, 1978.
  - (ii) G.S.R. 620 published in Gazette of India dated the 28th April, 1979 containing corrigendum to Notification No. G.S.R. 575(E) dated the 8th December, 1978.

*[Placed in Library. See No. LT-4439/79]*

**REPORTS OF COMPTROLLER AND A.G. OF INDIA FOR 1977-78—UNION GOVT. (CIVIL), AND PARTS III & IV (COMMERCIAL), 1978—FERTILIZER CORPORATION OF INDIA LTD. TROMBAY AND NAMRUP UNITS & GOVT. APPROPRIATIONS ACCOUNTS (CIVIL), 1977-78**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH):** I beg to lay on the Table:—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
  - (i) Report of the Comptroller and Auditor General of India for the year 1977-78 Union Government (Civil). *[Placed in Library. See No. LT-4440/79].*
  - (ii) Report of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part III—The Fertilizer Corporation of India Limited (Trombay Unit). *[Placed in Library. See No. LT-4441/79]*
  - (iii) Report of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part IV—The Fertilizer Corporation of India Limited (Namrup Unit). *[Placed in Library. See No. LT-4442/79]*
- (2) A copy of Union Government Appropriation Accounts (Civil) for the year 1977-78 (Hindi and English versions). *[Placed in Library. See No. LT-4443/79].*